

## LOK SABHA DEBATES

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LOK SABHA

Tuesday, May 18, 1976/Vasukha 28,  
1898 (Saka)

The Lok Sabha met at Eleven of the  
Clock

[MR. SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER HINDU MARRIAGE  
ACT AND TAMIL NADU HINDU RELI-  
GIOUS AND CHARITABLE ENDORSEMENT  
ACT AND STATEMENTS:

THE MINISTER OF STATE IN  
THE MINISTRY OF LAW, JUSTICE  
AND COMPANY AFFAIRS (DR. V. A  
SEYID MUHAMMAD): I beg to lay on  
the Table—

(1) (i) A copy of Notification No.  
G.O.Ms. No. 2066 published in Tamil  
Nadu Government Gazette dated the  
10th December, 1975 making certain  
amendments to the Tamil Nadu Hindu  
Marriage (Registration) Rules, 1967,  
under sub-section (3) of section 8 of  
the Hindu Marriage Act, 1955 read  
with clause (c)(iv) of the Proclamation  
dated the 31st January, 1976 issued by  
the President in relation to the State  
of Tamil Nadu.

(ii) A statement (Hindi and English  
versions) explaining the reasons for  
not laying the Hindi version of the  
above Notification. [Placed in Lib-  
rary. See No. LT-10865/76].

(2), (i) A copy of Notification No.  
G.O.Ms. No. 187 (S.R.O. A-77/76)  
dated the 18th February, 1976 making  
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certain amendments to the "Appoint-  
ment of Auditor Rules" published in  
Notification No. S.R.O. A-826 dated the  
20th July, 1961, under sub-section (3)  
of section 116 of the Tamil Nadu Hindu  
Religious and Charitable Endowments  
Act, 1959 read with clause (c) (iv) of  
the Proclamation dated the 31st Jan-  
uary, 1976 issued by the President in  
relation to the State of Tamil Nadu.

(ii) A statement (Hindi and English  
versions) explaining the reasons for not  
laying the Hindi version of the above  
Notification. [Placed in Library. See  
No. LT-10866/76].

REVIEW AND ANNUAL REPORT OF THE  
MADRAS REFINERIES LIMITED FOR THE  
YEAR ENDING JUNE 30, 1975

THE DEPUTY MINISTER IN THE  
MINISTRY OF PETROLEUM (SHRI  
ZIAUR RAHMAN ANSARI): I beg  
to lay on the Table a copy each of the  
following papers (Hindi and English  
versions) under sub-section (1) of sec-  
tion 619A of the Companies Act,  
1956:—

(1) Review by the Government on  
the working of the Madras Refineries  
Limited, Manali, Madras, for the year  
ending 30th June, 1975.

(2) Annual Report of the Madras Re-  
fineries Limited, Manali, Madras for  
the year ending 30th June, 1975 along  
with the Audited Accounts and the  
comments of the Comptroller and  
Auditor General thereon. [Placed in  
Library. See No. LT-10867/76].

NOTIFICATIONS UNDER COMPANIES ACT,  
REPORT re. EXECUTION OF PROVISIONS  
OF MONOPOLIES AND RESTRICTIVE TRADE  
PRACTICES ACT AND A STATEMENT

THE DEPUTY MINISTER IN THE  
MINISTRY OF LAW, JUSTICE AND

**COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA)** I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956 —

- (i) The Cost Accounting Records (Dyes) Rules, 1976 published in Notification No GSR 605 in Gazette of India dated the 1st May, 1976
- (ii) The Cost Accounting Records (Rayon) Rules 1976 published in Notification No GSR 606 in Gazette of India dated the 1st May 1976 [Placed in Library See No LT-10868/76]

(2) (i) A copy of the Report pertaining to the execution of the provisions of the Monopolies and Restrictive Trade Practices Act 1969, for the period from 1st January to 31st December, 1974 under section 62 of the said Act

(ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report [Placed in Library See No LT-10860/76]

**ANNUAL REPORT OF UNIVERSITY GRANTS COMMISSION FOR 1973-74**

**THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D P YADAV)** I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the University Grants Commission for the year 1973-74 under section 18 of the University Grants Commission Act, 1956 [Placed in Library See No LT-10870/76]

11 03 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**REPORTED CLOSURE OF MORE THAN TEN JUTE MILLS IN WEST BENGAL**

**SHRI DINEN BHATTACHARYYA (Serampore)** Mr Speaker, Sir, I call the attention of the Minister of Commerce to the following matter of urgent public importance and I request that he may make a statement thereon:

“Reported closure of more than ten jute mills in West Bengal during the last few weeks and its effect on the country's economy and employment position”

**THE MINISTER OF COMMERCE (PROF D P CHATTOPADHYAYA)** Mr Speaker Jute Industry occupies an extremely important position in the industrial profile and exports spectrum of the country. The industry relies to a large extent for its health on its export prospects. There has been a decline in the volume of our exports of jute goods, as had been indicated by me recently on the floor of this House. The industry's health has not been too good on account of this phenomenon.

A statement showing the details of jute mills which are lying closed at present is laid on the Table of the House. All the units closed other than the one located in Kanpur are situated in West Bengal which has the highest concentration of jute mills. The total labour complement of the units which are lying close at present is about 31 000. Government are seriously concerned over the closure of mills and consequent loss of employment to a large number of workers.

However the causes of the closure of the Mills are diverse and complex. It will be evident from the statement laid on the Table of the House that out of 10 mills which are now lying closed, two namely Kanpur Jute Udyog